

still pending. Out of these, 2 relate to 1969-4 to 1970 and 17 to 1971.

† (c) Consideration of industrial licence applications necessitates fairly detailed examination of various aspects of the proposals and the disposal of particular applications is often delayed due to various factors. In some of these cases, the applications did not provide all the necessary particulars and some additional information had to be obtained. In certain other cases, policy decisions on the industry as a whole had to be arrived at. It is difficult to indicate, precisely the time by which the pending applications will be disposed of. However, Government are conscious of the need for expeditious disposal of all licence applications and every effort is being made to ensure that, as far as possible, decisions on licence applications are taken within 3 months of receipt of the applications or the receipt of full information from the applicant parties whichever is later.

REPAIRS IN THE UNITS OF TARAPUR ATOMIC POWER STATION

469. SHRI N. R. MUNISWAMY : Will the Minister of ATOMIC ENERGY be pleased to state :

(a) The necessity of undertaking simultaneous repairs and modifications in the units of the Tarapur Atomic Power Station which resulted in power crisis in Maharashtra ;

(b) The reasons for which Government could not postpone 'modification of work' based on 'Revised Designs' in respect of Unit I till 'Urgent Repairs' of Unit II were completed ; and

(c) The details of long term measures taken by the Commission to avert the power crisis in Maharashtra ?

THE PRIME MINISTER AND MINISTER OF ATOMIC ENERGY (SHRIMATI INDIRA GANDHI) : (a) and (b) Unit I of the Tarapur Atomic Power Station was shut down on August 17, 1971 for refuelling and inspection/maintenance. During the refuelling the need to rectify the guide tube holding-down arrangements was noticed. This work had to be undertaken without delay. Unit II of the Station which has been in continuous operation since August 1971 had developed some steam leaks. The work involved in attending to the steam leaks could not be done while the unit was in operation. The unit was therefore shut down from 15th February to

25th February 1972. It has been shut down from 23rd March for refuelling, which cannot be postponed any longer.

(c) Every effort is being made to bring back Unit I by around the middle of April. The long term solution would be to build up adequate reserves of power supply and operate all the stations in a grid in an integrated manner.

URGENT REPAIRS OF UNIT II OF TARAPUR ATOMIC POWER STATION

470. SHRI N. R. MUNISWAMY : Will the Minister of ATOMIC ENERGY be pleased to state :

(a) whether it is a fact that the necessity of taking up the 'urgent repairs' to the Unit II of the Tarapur Atomic Power Station was felt as far back as in the first week of January, 1972 ;

(b) if so, the reasons for the delay in taking up the 'urgent repairs' work, and

(c) the expenditure involved in these repairs as also in the 'modification work' in respect of Unit I ?

THE PRIME MINISTER AND MINISTER OF ATOMIC ENERGY (SHRIMATI INDIRA GANDHI) : (a) and (b) It is presumed that the question refers to the maintenance work on Unit II of the Tarapur Atomic Power Station undertaken during February 1972. The steam leaks in Unit II were observed towards the end of January. Though it was considered necessary to shut down the reactor as early as possible to attend to the steam leaks, the work was taken up on February 15th at the request of the Electricity Boards of Maharashtra and Gujarat.

(c) The work of attending to the steam leaks in Unit II was part of normal maintenance work on the station and no extra expenditure was involved.

As regards Unit I, the estimated expenditure on the present improvements to the guide tube holding-down arrangements is Rs. 1.25 lakhs.

STUDY OF INDUSTRIAL POLICY RESOLUTION

471. SHRI N. R. MUNISWAMY : Will the Minister of INDUSTRIAL DEVELOPMENT be pleased to state :

(a) whether there is any proposal under

Government's consideration to set up an Expert Group to make a comprehensive study of the Industrial Policy Resolution and the basic policy and procedures based on it,

(b) if so, the details thereof, and

(c) when the Expert Group is likely to submit its Report?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (PROF. SIDDHESHWAR PRASAD).

(a) No, Sir

(b) and (c) Do not arise

KERALA LAND REFORMS (AMENDMENT) ACT
AND KANNAN DEVAN HILLS (RESUMPTION
OF LANDS) ACT

472 SHRI K. CHANDRASEKHARAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government of Kerala have requested the Central Government for the inclusion of the Kerala Land Reforms Amendment Act, 1969 and the Kannan Devan Hills (Resumption of Lands) Act, 1971 in the IXth Schedule of the Constitution, and

(b) if so, what is Government's reaction thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN) : (a) Yes, Sir

(b) The proposal is under consideration.

KERALA COCONUT HUSK CONTROL ORDER, 1971

473. SHRI K. CHANDRASEKHARAN : Will the Minister of INDUSTRIAL DEVELOPMENT be pleased to state

(a) whether the Government of Kerala have sought the approval of the Government of India to the State Government's Order, viz. "The Kerala Coconut Husk Control Distribution and Regulation of Prices Order, 1971";

(b) if so, whether the approval has since been accorded; and

(c) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (PROF. SIDDHESHWAR PRASAD) :

(a) to (c) In February 1971, the Government of Kerala forwarded a proposal to introduce an

Ordinance entitled "Kerala Coconut Husk (Control, Distribution and Regulation of Prices) Order 1971. Pursuant to discussions on the proposed Order, the State Government were to revise their proposal. The revised proposals are awaited.

NEWSPRINT PLANT IN KERALA

474 SHRI K. CHANDRASEKHARAN : Will the Minister of INDUSTRIAL DEVELOPMENT be pleased to state :

(a) whether it is a fact that the Hindustan Paper Corporation has decided to establish a Newprint Plant in Kerala,

(b) whether Government of Kerala declared the entire Velloor Village, Vaikom Taluk, Kottayam District as Project area for the purpose as early as December, 1970,

(c) whether it is a fact that the Hindustan Paper Corporation have not yet taken a decision regarding the exact requirement of land for the project, and

(d) if so, what steps are proposed to be taken to expedite commencement of the project in Kerala?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (PROF. SIDDHESHWAR PRASAD) : (a) and (b) Yes, Sir.

(c) This decision has already been taken.

(d) (i) The detailed project report has been prepared

(ii) Locally available raw material has been duly tested and its suitability established

(iii) Appointment of Project Administrator and other staff is in hand

(iv) Suitability of land has been established and its acquisition proceedings have been initiated.

(v) Details of infra-structural facilities are being worked out with the State Government.

PRECISION INSTRUMENTS PROJECT, PALGHAT

475. SHRI K. CHANDRASEKHARAN : Will the Minister of INDUSTRIAL DEVELOPMENT be pleased to state :

(a) whether it is a fact that the Government